

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 968 of 2014

Krishna Yadav Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

For the Petitioner : Mr. Ashwini Kumar Upadhyay, Adv.
For the Opp. Party : Ms. Leena Mukherjee, Advocate

04/07.07.2020

1. Heard the learned counsel for the parties.
2. Learned counsel for the petitioner prays for adjournment and submits that the matter may be posted on 05.08.2020.
3. Considering the prayer made, the matter is adjourned and is directed to be listed on **05.08.2020** under the heading for 'Final Disposal'.
4. It is made clear that no further adjournment will be granted on the next date.

(Anubha Rawat Choudhary, J.)

Mukul